

**THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Web-based Video Conferencing platform)**

**ITEM No.09
CP(IB)No.105/BB/2021**

IN THE MATTER OF:

M/s. Limnea Technologies Pvt. Ltd. ... Petitioner
v.
RoC ... Respondent

Order U/s.59 of the I&B Code, 2016

Order delivered on 15.11.2021

CORAM:

**SHRI AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Ms. Shraddha Swarup, Adv. a/w
Shri Prasad Kumar MG, Adv.
For the Respondent : --

ORDER

1. Heard Ms. Shraddha Swarup, learned Counsel along with Shri Prasad Kumar MG, learned Counsel for the Petitioner.
2. The Petitioner shall file the copy of the Board Resolution within one week from today.
3. Issue notice. Registry is directed to issue notice to the Registrar of Companies, Karnataka, the Official Liquidator, Karnataka and the IBBI, New Delhi, and the Counsel for the Petitioner is permitted to collect the notice and serve it personally on the aforesaid statutory authorities and to file proof of service in the Registry within three weeks from the date of receipt of the notice.
4. The said statutory authorities shall file their reports within three weeks from the date of receipt of the notice and the responses, if any, thereto within two weeks.
5. List the CP on **05.01.2022**.

— sd —

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Amar

— sd —

**(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)**